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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 30th March 1939.

No. 2499-A.—The following notifications, issued by the Government of India in the Home Department, are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, the 12th December 1938.

No. 63/38-Ests.—The following Rules made by the Secretary of State for India are published for general information.

THE RESERVED POSTS (INDIAN CIVIL SERVICE) RULES, 1938.

I, Lawrence John Lumley, Marquess of Zetland, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 246(1) and section 250 (1) of the Government of India Act, 1935 (a), hereby make, with the concurrence of my Advisors, the following rules:—

1. These Rules may be cited as "The Reserved Posts (Indian Civil Service) Rules, 1938".

2. The Posts specified in the Schedule to these Rules (hereinafter referred to as "reserved posts") shall be filled either by members of the Indian Civil Service or by persons, not being members of the Indian Civil Service, appointed in accordance with the provisions of these Rules:

Provided that if at any one time two of the said posts allocated to the Legislative Department of the Central Government are held by members of the Indian Civil Service, the third post so allocated shall be deemed for the time being not to be a reserved post.

3. The Governor with the previous approval of the Secretary of State, may by Notification in the Official Gazette declare that such number of the superior reserved posts allocated to his Province as may be specified in the Notification may be filled by persons who are not members of the Indian Civil Service, and posts in respect of which such a declaration has been made are hereinafter referred to as "listed posts".

4.—(1) The Governor may appoint to any listed post—

- (a) if the post is an executive post, a member of the provincial civil service of that Province or a person otherwise in the civil service of the Crown in India; and
- (b) if the post is a judicial post, a member of the provincial judicial service of that Province, or a person who at the time of his appointment is—
 - (i) a barrister of England or Northern Ireland or a member of the Faculty of Advocates in Scotland; or
 - (ii) a vakil, pleader, advocate or an attorney of a High Court in India within the meaning of sub-section (1) of section 219 of the Government of India Act, 1935; or
 - (iii) a pleader of a District Court—

and who, in respect of such qualification, is of not less than five years standing:

Provided that no person appointed under this rule shall be appointed otherwise than in an officiating capacity unless the Public Service Commission has certified that he is in all respects fitted to hold the post in question:

Provided further that the number of executive posts held at any one time by persons who at the time of their appointment were not members of the provincial civil service of the Province shall not exceed 15 per cent of the total number of listed posts in that Province.

(2) The Governor may appoint any person under this rule on probation and may prescribe the terms and conditions of his probation.

5. The Governor-General may appoint to any reserved post allocated to the Central Government any person who has previously been appointed in a substantive capacity under the preceding rule to a listed post.

6.—(1) Notwithstanding the foregoing provisions, the Governor-General in the case of posts in connection with the affairs of the Federation, and the Governor in the case of posts in connection with the affairs of a Province, may, if the exigencies of the public service so require, appoint a person in the civil service of the Crown in India but not being a member of the Indian Civil Service to any reserved post.

(2) Every such appointment shall be provisional only, and if the person so appointed is intended to hold the appointment for a period exceeding three months, shall forthwith be reported to the Secretary of State with the reasons for making, it, and if the Secretary of State so directs the Governor-General, or Governor, as the case may be, shall thereupon cancel the appointment.

(3) No person appointed to hold a reserved post under this rule shall be employed in the post for a period exceeding twelve months save with the sanction of the Secretary of State.

7.—(1) If the Governor-General in the case of a post in connection with the affairs of the Federation, or the Governor in the case of a post in connection with the affairs of a Province, proposes to keep any reserved post vacant for a period exceeding three months, he shall forthwith make a report to the Secretary of State of the reasons for the proposal, the period for which he proposes to keep the post vacant, the provision made for the existing incumbent of the post and whether it is proposed to make any, and if so what, arrangements for the performance of the duties of the post held in abeyance.

(2) If the Secretary of State directs that the post shall be filled, the Governor-General or the Governor, as the case may be, shall appoint a person to fill it in accordance with the provisions of these rules.

8. The Governor-General or the Governor, as the case may be, may direct that two reserved posts shall be held jointly, if he considers this necessary for the purpose of facilitating leave arrangements or for a period not exceeding three months if he considers this necessary for any other purpose.

9. Save with the consent of the Secretary of State, no change shall be made by direction of the Provincial Government in the duties of the holder of any reserved post if in the opinion of the Governor-General or the Governor, as the case may be, the character of that post would thereby be altered:

Provided that nothing in this rule shall apply to a temporary change consequential on leave arrangements or to a change not consequential on leave arrangements which will not last more than three months.

10.—(1) Until the commencement of Part II of the Government of India Act, 1935, references in these rules to the Governor-General shall be construed as references to the Governor General in Council.

(2) In the discharge of his functions under these rules the Governor, and after the commencement of Part II of the said Act, the Governor-General, shall exercise his individual judgment.

SCHEDULE.

POSTS UNDER THE CENTRAL GOVERNMENT.

Superior Posts.

- 3 Members, Governor-General's Executive Council.
- 4 Secretaries in the Home, Education, Health and Lands, Communications and Labour Departments.
- 1 Secretary, Legislative Department.
- 1 Additional Secretary and Draftsman, Legislative Department.
- 1 Joint Secretary, Home Department.
- 1 Joint Secretary, Department of Education, Health and Lands. (Temporary.)
- 4 Deputy Secretaries in the Home, Education, Health and Lands, Communications and Labour Departments.
- 1 Deputy Secretary, Legislative Department.
- 1 Deputy Commissioner, Andaman and Nicobar Islands.
- 1 Deputy Commissioner, Delhi.
- 1 Additional Deputy Secretary, Education, Health and Lands Department. (Temporary.)
- 3 Posts in the Posts and Telegraphs Department not below the rank of Postmaster General.
- 23 Posts under the Finance and Commerce Departments.

45

Inferior Posts.

- 5 Two Under Secretaries in the Home Department and one each in the Education, Health and Lands, Communications and Labour Departments.
- 12 Posts in the Finance and Commerce Departments.

17

POSTS IN MADRAS.

Superior Posts.

- 1 Chief Secretary to Government.
- 3 Members, Board of Revenue.
- 2 District and Sessions Judges, Selection Grade.
- 1 Second Secretary to Government.
- 6 Secretaries to Government.*
- 1 Collector of Madras.*
- 1 Commissioner of Labour and Rural Uplift.*
- 1 Registrar, Co-operative Societies.*
- 1 Inspector of Municipal Councils and Local Boards.*
- 1 Commissioner of Coorg.
- 1 Deputy Secretary to Government.
- 1 Secretary, Board of Revenue.
- 1 Joint Secretary, Board of Revenue.
- 24 Collectors.
- 1 Deputy Commissioner of Excise.
- 23 District and Sessions Judges, time-scale.
- 1 Additional District and Sessions Judge, Coimbatore.
- 15 Sub-Collectors, I Grade.

85

Inferior Posts.

- 26 Sub-Collectors, II Grade.
- 5 Under Secretaries to Government.

31

POSTS IN BOMBAY AND SIND (Combined Cadre).

Superior Posts.

- 1 Chief Secretary to Government.
- 1 Revenue Commissioner in Sind.
- 3 Commissioners.
- 1 District and Sessions Judge, Selection Grade.
- 1 Commissioner of Excise.
- 4 Secretaries to Government (Bombay).
- 1 Legal Remembrancer and Secretary, Legal Department.
- 1 Director of Land Records.*
- 1 Collector of Bombay and of the Bombay Suburban District and Salsette Development Officer.*
- 2 Deputy Secretaries to Government.
- 1 Deputy Secretary to Government.†
- 1 Registrar, Co-operative Societies.*
- 1 Deputy Commissioner, Upper Sind Frontier.
- 3 Assistant Judges with appellate and additional sessions power.
- 25 Collectors.
- 20 District and Sessions Judges.
- 1 Backward Class Officer.*
- 2 Secretaries to Government (Sind).

70

Inferior Posts.

- 18 Assistant Collectors.
- 2 Under Secretaries to Government.
- 4 Superintendents of Land Records.

24

*Graded with Collectors.

†Graded with District and Sessions Judges, time-scale.

POSTS IN BENGAL.

Superior Posts.

- 1 Member, Board of Revenue.
- 1 Chief Secretary to Government.
- 3 District and Sessions Judges, Selection Grade.
- 5 Commissioners of Divisions.
- 6 Secretaries to Government.
- 1 Superintendent and Remembrancer of Legal Affairs and Secretary to Government in the Judicial Department.†
- 2 Deputy Secretaries.*
- 18 District and Sessions Judges.
- 3 District and Sessions Judges, Assam.
- 13 Additional District and Sessions Judges.
- 1 Legal Remembrancer, Assam.†
- 26 Magistrates and Collectors.
- 5 Additional Magistrates.*
- 1 Deputy Commissioner, Chittagong Hill Tracts.*
- 1 Director of Land Records.*
- 4 Settlement Officers.*
- 1 Commissioner, Workmen's Compensation, Bengal.

92

Inferior Posts.

- 27 Joint and Assistant Magistrates.
- 2 Under Secretaries.
- 2 Assistant Settlement Officers.

31

POSTS IN THE UNITED PROVINCES.

Superior Posts.

- 2 Members, Board of Revenue.
- 1 Chief Secretary to Government.
- 8 Commissioners
- 2 District and Sessions Judges, Selection Grade.
- 5 Secretaries to Government.*
- 1 Registrar, Co-operative Societies.*
- 1 Legal Remembrancer to Government.†
- 1 Commissioner, Ajmer-Merwara.
- 1 Commissioner of Excise.*
- 1 Secretary, Board of Revenue.*
- 4 Settlement Officers *
- 48 District Officers.
- 27 District and Sessions Judges, time-scale.

102

Inferior Posts.

- 31 Joint Magistrates and Assistant Commissioners.
- 1 Assistant Commissioner, Ajmer-Merwara.
- 4 Civil and Sessions Judges.
- 2 Assistant Settlement Officers.

38

*Graded with Collectors.

†Graded with District and Sessions Judges, time-scale.

POSTS IN PUNJAB.

Superior Posts.

- 2 Financial Commissioners.
- 1 Chief Secretary to Government.
- 5 Commissioners.
- 2 District and Sessions Judges, Selection Grade.
- 4 Secretaries to Government.†
- 1 Legal Remembrancer and Secretary, Legislative Department.†
- 1 Registrar, Co-operative Societies.‡
- 1 Deputy Registrar, Co-operative Societies.‡
- 6 Settlement Officers (including Colonization Officers).‡
- 2 Secretaries to Financial Commissioners.‡
- 1 Judge, Small Cause Court, Simla.
- 29 Deputy Commissioners.
- 24 District and Sessions Judges, time-scale.
- 3 Additional District and Sessions Judges, time-scale.

82

Inferior Posts.

- 23 Assistant Commissioners.
- 2 Under Secretaries to Government.

25

POSTS IN BIHAR AND ORISSA. (Combined Cadre.)

(BIHAR.)

Superior Posts.

- 1 Member, Board of Revenue.
- 4 Commissioners.
- 1 Chief Secretary to Government.
- 4 Secretaries to Government.*
- 1 Superintendent and Remembrancer of Legal Affairs and Secretary to Government in the Judicial Department.†
- 1 Secretary, Board of Revenue.*
- 1 Commissioner of Excise and Salt.*
- 1 Registrar, Co-operative Societies.*
- 1 Settlement Officer.*
- 2 District and Sessions Judges, Selection Grade.
- 14 District and Sessions Judges, time-scale.
- 1 Judicial Commissioner, Chota Nagpur.†
- 16 Magistrates and Collectors.
- 1 Additional District Magistrate, Manbhum.*

49

Inferior Posts.

- 16 Joint or Assistant Magistrates.
- 2 Under Secretaries to Government.

18

*Graded with Collectors (District Officers),

†Graded with District and Sessions Judges, time-scale.

‡Graded with Deputy Commissioners.

(ORISSA.)

Superior Posts.

- 1 Revenue Commissioner.
- 1 Chief Secretary to Government.
- 1 Secretary to Government.
- 1 Director of Development.
- 1 Superintendent and Remembrancer of Legal Affairs, Secretary to Government in the Judicial Department and Secretary to the Legislative Council.
- 6 Magistrates and Collectors.
- 2 District and Sessions Judges, time-scale.

 13

Inferior Posts.

- 3 Joint or Assistant Magistrates.
- 1 Under Secretary to Government.

 4

POSTS IN THE CENTRAL PROVINCES AND BERAR.

Superior Posts.

- 1 Financial Commissioner.
- 1 Chief Secretary to Government.
- 4 Commissioners of Divisions.
- 1 Registrar, Co-operative Societies. ‡
- 3 Secretaries to Government. ‡
- 1 Commissioner of Settlements and Director of Land Records. ‡
- 1 Commissioner of Excise. ‡
- 1 Legal Remembrancer, who is also Legal Secretary. †
- 2 Settlement Officers. ‡
- 10 Deputy Commissioners.
- 9 District and Sessions Judges, time-scale.

 43

Inferior Posts.

- 2 Under Secretaries to Government.
- 3 Subordinate Judges.
- 5 Subdivisional Officers in independent charge.
- 5 Assistant Commissioners.

 15

POSTS IN ASSAM.

Superior Posts.

- 1 Member, Revenue Tribunal.
- 2 Commissioners.
- 1 Chief Secretary to Government.
- 2 Secretaries to Government. ‡
- 1 Director of Industries and Registrar, Co-operative Societies. ‡
- 1 Director of Land Records and Inspector-General of Registration, etc. ‡
- 1 Settlement Officer. ‡
- 1 Superintendent, Lushai Hills. ‡
- 11 Deputy Commissioners.
- 1 Additional District Magistrate, Sylhet. ‡

 22

† Graded with District & Sessions Judges, time-scale.

‡ Graded with Deputy Commissioners.

Inferior Posts.

- 1 Under Secretary to Government.
- 7 Assistant Commissioners.

8

Given under my hand this 27th day of October, 1938

Zetland,

One of His Majesty's Principal
Secretaries of State.

New Delhi, the 12th December 1938.

No. 6/38-I-Ests.—The following Rules made by the Secretary of State for India are published for general information.

THE RESERVED POSTS (INDIAN POLICE) RULES, 1938.

I, Lawrence John Lumley, Marquess of Zetland, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 246(1) and section 250(1) of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following rules:—

1. These Rules may be cited as "The Reserved Posts (Indian Police) Rules, 1938".
2. The posts specified in the Schedule to these Rules (hereinafter referred to as "reserved posts") shall be filled either by members of the Indian Police or by persons, not being members of the Indian Police, appointed in accordance with the provisions of these Rules.
3. If the Governor is of opinion that it is essential for the efficiency of any battalion of military police that the post of Commandant or Assistant Commandant of that battalion, being a post included in the Schedule, shall be filled by an officer of His Majesty's forces, and if, on application to the Governor-General the services of such an officer are placed at his disposal, the Governor may appoint that officer to the post instead of a member of the Indian Police.
- 4.—(1) Notwithstanding the foregoing provisions, the Governor may, if the exigencies of the public service so require, appoint a member of the provincial Police Service to any reserved post other than the post of Inspector-General, of Deputy Inspector-General, of Commissioner of Police or of Commandant of a Military Police battalion.
(2) Every such appointment shall be provisional only, and, if the person so appointed is intended to hold the appointment for a period exceeding three months, shall forthwith be reported to the Secretary of State with the reasons for making it, and if the Secretary of State so directs the Governor shall thereupon cancel the appointment.
(3) No person appointed to hold a reserved post under this rule shall be employed in the post for a period exceeding twelve months save with the sanction of the Secretary of State.
- 5.—(1) If the Governor-General, or the Governor as the case may be, proposes to keep any reserved post vacant for a period exceeding three months he shall forthwith make a report to the Secretary of State of the reasons for the proposal, the period for which he proposes to keep the post vacant, the provision made for the existing incumbent of the post and whether it is proposed to make any and, if so what arrangements for the performance of the duties of the post held in abeyance.
(2) If the Secretary of State directs that the post shall be filled, the Governor-General or the Governor, as the case may be, shall appoint a person to fill it in accordance with the provisions of these Rules.
6. The Governor-General or the Governor, as the case may be, may direct that two reserved posts shall be held jointly if he considers this necessary for the purpose of facilitating leave arrangements or for a period not exceeding three months for any other purpose.

7. Save with the consent of the Secretary of State, no change shall be made by direction of the provincial Government in the duties of the holder of any reserved post if in the opinion of the Governor-General or the Governor, as the case may be, the character of that post would thereby be altered :

Provided that nothing in this rule shall apply to a temporary change consequential on leave arrangements or to a change not consequential on leave arrangements which will not last more than three months.

8.—(1) Until the commencement of Part II of the Government of India Act, 1935, references in these rules to the Governor-General shall be construed as references to the Governor-General in Council.

(2) In the discharge of his functions under these rules the Governor, and after the commencement of Part II of the said Act the Governor-General, shall exercise his individual judgment.

THE SCHEDULE.

NOTE.—Holders of the posts marked (a) and (b) are graded with Deputy Inspectors-General and District Superintendents of Police, including Selection Grade, respectively.

POSTS UNDER THE CENTRAL GOVERNMENT.

Superior Post.

- 1 Commandant and District Superintendent of Police, Port Blair.

1

Inferior Post.

- 1 Settlement Assistant Commissioner, Port Blair.

1

POSTS IN MADRAS.

Superior Posts.

- 1 Inspector-General of Police.
- 5 Deputy Inspectors-General of Police.
- 1 Commissioner of Police, Madras. (a)
- 1 District Superintendent of Police, Selection Grade.
- 1 Assistant Inspector-General of Police. (b)
- 1 Superintendent of Police, Special Branch, Criminal Investigation Department. (b)
- 3 Deputy Commissioners of Police for the town of Madras. (b)
- 2 Superintendents, Government Railway Police. (b)
- 1 Principal, Police Training School. (b)
- 23 District Superintendents of Police.
- 1 Commandant, Malabar Special Police.

40

Inferior Posts.

- 12 Assistant Superintendents of Police.
- 1 Adjutant and Assistant Commandant, Malabar Special Police.
- 1 Assistant Commandant, Malabar Special Police.

14

POSTS IN BOMBAY AND SIND. (Combined Cadre.)

Superior Posts.

- 1 Inspector-General of Police, Bombay Presidency.
- 1 Inspector-General of Police, Sind.
- 3 Deputy Inspectors-General of Police, Bombay Presidency.
- 1 Deputy Inspector-General of Police, Sind.
- 1 Commissioner of Police, Bombay.
- 4 District Superintendents of Police, Selection Grade.
- 1 Principal, Police Training School. (b).
- 1 Assistant to the Inspector-General of Police. (b).
- 2 Assistants to the Deputy Inspector General of Police, Criminal Investigation Department. (b)
- 4 Deputy Commissioners of Police. (b).
- 3 Superintendents, Government Railway Police. (b).
- 24 District Superintendents of Police.

 46

Inferior Posts.

- 14 Assistant Superintendents of Police.

 14

POSTS IN BENGAL.

Superior Posts.

- 1 Inspector-General of Police.
- 1 Commissioner of Police, Calcutta.
- 6 Deputy Inspectors-General of Police.
- 4 District Superintendents of Police, Selection Grade.
- 2 Assistant Inspectors-General of Police. (b).
- 1 Assistant to the Deputy Inspector-General of Police, Criminal Investigation Department. (b).
- 3 Superintendents, Government Railway Police. (b).
- 7 Deputy Commissioners of Police, Calcutta. (b).
- 1 Principal, Police Training College. (b).
- 1 Special Superintendent, Intelligence Branch, Criminal Investigation Department. (b).
- 32 District Superintendents of Police.
- 1 Commandant, Eastern Frontier Rifles, Bengal Battalion.

 60

Inferior Posts.

- 18 Assistant Superintendents of Police.
- 3 Assistant Commandants, Eastern Frontier Rifles, Bengal Battalion.

 21

POSTS IN THE UNITED PROVINCES.

Superior Posts.

- 1 Inspector-General of Police.
- 4 Deputy Inspectors-General of Police.
- 6 District Superintendents of Police, Selection Grade.
- 1 Assistant Inspector-General, Railway Police. (b).
- 3 Assistants to Deputy Inspector-General of Police, Criminal Investigation Department. (b).
- 2 Assistants to Inspector-General of Police. (b).
- 1 Principal, Police Training School. (b).
- 1 Superintendent of Police, Ajmer. (b).
- 41 District Superintendents of Police.

 60

Inferior Posts.

18 Assistant Superintendents of Police.

18

POSTS IN THE PUNJAB, NORTH-WEST FRONTIER PROVINCE AND DELHI.

Superior Posts.

2 Inspectors-General of Police.
 5 Deputy Inspectors-General of Police.
 6 District Superintendents of Police, Selection Grade.
 1 Assistant Inspector-General, Railway Police. (b).
 1 Assistant Inspector-General of Police, Punjab. (b).
 1 Assistant to the Inspector-General of Police, Criminal Investigation Department, North-West Frontier Province. (b).
 1 Principal, Police Training School. (b).
 1 Assistant to Deputy Inspector-General of Police, Criminal Investigation Department. (b).
 4 Superintendents of Police, Criminal Investigation Department. (b).
 1 Officer-in-charge, Intelligence Branch, North-West Frontier Province. (b).
 1 Commandant Frontier Constabulary, North-West Frontier Province. (b).
 6 District Officers, Frontier Constabulary, one each at Hangu, Bannu, Tank, Drabar, Peshawar, and Shabkadar. (b).
 32 District Superintendents of Police.

62

Inferior Posts.

1 Commandant, Baluch Levy.
 1 Assistant to the Assistant Inspector-General, Railway Police.
 7 Assistant District Officers, Frontier Constabulary.
 9 Assistant Superintendents of Police.

18

POSTS IN BIHAR AND ORISSA. (Combined Cadre.)

Superior Posts.

1 Inspector-General of Police, Bihar.
 1 Inspector-General of Police, Orissa.
 3 Deputy Inspectors-General of Police.
 2 District Superintendents of Police, Selection Grade.
 1 Principal, Police Training College. (b).
 2 Assistants to the Inspector-General of Police. (b).
 2 Assistants to the Deputy Inspector-General of Police, Criminal Investigation Department. (b).
 2 Superintendents, Government Railway Police. (b).
 23 District Superintendents of Police.

37

Inferior Posts.

11 Assistant Superintendents of Police.

11

POSTS IN THE CENTRAL PROVINCES AND BILAR.

Superior Posts.

- 1 Inspector-General of Police.
- 3 Deputy Inspectors-General of Police.
- 2 District Superintendents of Police, Selection Grade.
- 1 Assistant to Deputy Inspector-General of Police (Crime and Railways), (Special Branch). (b).
- 2 Superintendents of Railway Police. (b).
- 1 Principal, Police Training School. (b).
- 17 District Superintendents of Police.

 27

Inferior Posts.

- 8 Assistant Superintendents of Police.

 8

POSTS IN ASSAM.

Superior Posts.

- 1 Inspector-General of Police.
- 1 Deputy Inspector-General of Police.
- 1 District Superintendent of Police, Selection Grade.
- 1 Assistant to the Inspector-General of Police. (b).
- 1 Political Officer, Charduar, Palipara Frontier Tract. (b).
- 1 Political Officer, Sadiya, Sadiya Frontier Tract. (b).
- 1 Superintendent, Government Railway Force. (b).
- 1 Additional Superintendent of Police, Sylhet. (b).
- 7 District Superintendents of Police.
- 5 Commandants, Assam Rifles.

 20

Inferior Posts.

- 1 Assistant Political Officer, Pasighat.
- 1 Assistant Political Officer, Sadiya, or Subdivisional Officer, Mokokchung.
- 2 Assistant Superintendents of Police.
- 15 Assistant Commandants, Assam Rifles.

 19

Given under my hand this 27th day of October, 1938.

Zetland,

One of His Majesty's Principal Secretaries of State.

New Delhi, the 12th December 1938.

No. 63/38-II-Ests.—The following Rules made by the Secretary of State for India are published for general information.

THE RESERVED POSTS (OTHER SERVICES) RULES, 1938.

I, Lawrence John Lumley, Marquess of Zetland, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 246 (1) and section 250 (1) of the Government of India Act, 1935 (a), hereby make, with the concurrence of my Advisers, the following rules:—

1. These Rules may be cited as "The Reserved Posts (Other Services) Rules, 1938".
2. The posts specified in the First Schedule to these Rules (hereinafter referred to as "reserved posts") shall be filled by persons appointed by the Secretary of State in Council to a civil service of, or a civil post under, the Crown in India.

3.—(1) A reserved post may be left unfilled for the period during which no person who was appointed by the Secretary of State in Council to the Service to which the post is attached and who appears to the Governor-General or the Governor, as the case may be, to be suitable is available to fill it.

(2) If the reserved post which it is proposed to leave unfilled under the provisions of this rule is a post of Head of a Department, or an administrative post above the time-scale of the Service, or a selection grade post, or a post carrying special pay, the Governor-General or the Governor, as the case may be, shall forthwith report the fact to the Secretary of State for his instructions.

4. Save as provided by the preceding rule, no reserved post shall be kept vacant for a period exceeding three months, unless the Governor-General, or the Governor, has reported the proposal to the Secretary of State with a statement of the reasons therefor, of the period for which it is proposed to keep the post vacant, of the provision made for the last incumbent of the post, and whether it is proposed to make any, and if so what, arrangements for the performance of the duties of the reserved post. If the Secretary of State directs that the post shall be filled the Governor-General or the Governor, as the case may be, shall forthwith appoint a person to fill it.

5.—(1) The posts specified in the Second Schedule to these rules shall be reserved so long as they are held by the Officers named against them.

(2) The Governor-General or the Governor, as the case may be, may leave unfilled any post to which this rule applies during the absence on leave of the person who has a lien upon it or while he is temporarily serving in another post.

6. The Governor-General or the Governor, as the case may be, may direct that two reserved posts shall be held jointly if he considers this necessary for the purpose of facilitating leave arrangements or for a period not exceeding three months for any other purpose.

7. Save with the consent of the Secretary of State, no change shall be made by direction of the provincial Government in the duties of the holder of any reserved post if in the opinion of the Governor-General or the Governor, as the case may be, the character of that post would thereby be altered.

Provided that nothing in this rule shall apply to a temporary change consequential on leave arrangements or to a change not consequential on leave arrangements which will not last more than three months.

8.—(1) Until the commencement of Part II of the Government of India Act, 1935, references in these rules to the Governor-General shall be construed as references to the Governor-General in Council.

(2) In the discharge of his functions under these rules the Governor, and after the commencement of Part II of the said Act, the Governor-General, shall exercise his individual judgment.

FIRST SCHEDULE.

PART I.

INDIAN FOREST SERVICE.

POSTS UNDER THE CENTRAL GOVERNMENT.

- 1 Inspector-General of Forests and President, Forest Research Institute and College, Dehra Dun.
- 1 Chief Forest Officer, Andamans.
- 2 Instructors, Forest Research Institute and College, Dehra Dun.
- 1 Utilization Officer, Forest Research Institute and College, Dehra Dun.
- 1 Personal Assistant to the Inspector-General of Forests and President, Forest Research Institute and College, Dehra Dun.
- 1 Personal Assistant to the Forest Economist, Forest Research Institute and College, Dehra Dun.
- 1 Officer in charge, Minor Forest Products Section, Forest Research Institute and College, Dehra Dun.
- 1 Sylviculturist, Forest Research Institute and College, Dehra Dun.
- 1 Forest Entomologist, Forest Research Institute and College, Dehra Dun.
- 1 Systematic Entomologist, Forest Research Institute and College, Dehra Dun.
- 2 Divisional Forest Entomologists, Forest Research Institute and College, Dehra Dun.
- 1 Systematic Botanist, Forest Research Institute and College, Dehra Dun.
- 1 Occologist, Forest Research Institute and College, Dehra Dun.
- 5 Foreign service posts.

POSTS IN MADRAS (WITH COORG.)

- 1 Chief Conservator of Forests.
- 6 Conservators of Forests.
- 1 Principal, Madras Forest College.
- 1 Senior Instructor, Madras Forest College.
- 1 Chief Forest Officer, Coorg.
- 25 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions.
- 9 Leave and Training Reserve posts.

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POSTS IN BOMBAY AND SIND (COMBINED CADRE).

- 1 Chief Conservator of Forests.
- 4 Conservators of Forests.
- 12 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions.
- 4 Leave and Training Reserve posts.

 21

POSTS IN BENGAL.

- 2 Conservators of Forests.
- 14 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions.
- 4 Leave and Training Reserve posts.

 20

POSTS IN THE UNITED PROVINCES.

- 1 Chief Conservator of Forests.
- 5 Conservators of Forests.
- 21 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions.
- 8 Leave and Training Reserve posts.

 35

POSTS IN THE PUNJAB (WITH NORTH-WEST FRONTIER PROVINCE).

- 1 Chief Conservator of Forests.
- 3 Conservators of Forests.
- 18 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions.
- 6 Leave and Training Reserve posts.

 28

POSTS IN BIHAR AND ORISSA (COMBINED CADRE).

BIHAR.

- 1 Conservator of Forests.
- 4 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions.
- 1 Leave and Training Reserve post.

 6

ORISSA.

- 1 Conservator of Forests.
- 5 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions.
- 1 Leave and Training Reserve post.

 7

POSTS IN THE CENTRAL PROVINCES AND BERAR.

- 1 Chief Conservator of Forests.
- 3 Conservators of Forests.
- 18 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions.
- 5 Leave and Training Reserve posts.

 27

POSTS IN ASSAM.

- 2 Conservators of Forests.
- 10 Deputy and Assistant Conservators of Forests in charge of, or attached to, Divisions.
- 3 Leave and Training Reserve posts.

 15

PART II.

INDIAN FOREST ENGINEERING SERVICE.

	Madras.	Bombay.	Punjab.
Forest Engineers	1	1	1

PART IIIA.

INDIAN SERVICE OF ENGINEERS.

NOTE.—Holders of the posts marked (a) are graded with holders of Divisional Posts.

POSTS IN MADRAS.

- 2 Chief Engineers.
- 6 Superintending Engineers.
- 1 Deputy Chief Engineer (General, Buildings and Roads). (a)
- 1 Deputy Chief Engineer for Irrigation. (a)
- 30 Divisional Posts.
- 17 Training Reserve Posts.

 57

POSTS IN BOMBAY.

- 1 Chief Engineer.
- 4 Superintending Engineers.
- 2 Deputy Secretaries. (a)
- 21 Divisional Posts.
- 9 Training Reserve Posts.

 37

POSTS IN BENGAL (IRRIGATION).

- 1 Chief Engineer.
- 3 Superintending Engineers.
- 1 Personal Assistant to Chief Engineer. (a)
- 7 Divisional Posts.
- 6 Training Reserve Posts.

18

POSTS IN THE UNITED PROVINCES (IRRIGATION).

- 2 Chief Engineers.
- 6 Superintending Engineers.
- 2 Personal Assistants to Chief Engineer and Under Secretary. (a)
- 1 Personal Assistant (Hydro-Electric) to Chief Engineer. (a)
- 29 Divisional Posts.
- 12 Training Reserve Posts.

52

POSTS IN THE PUNJAB (IRRIGATION).

- 3 Chief Engineers.
- 14 Superintending Engineers.
- 5 Under Secretaries. (a)
- 67 Divisional Posts.
- 41 Training Reserve Posts.

130

POSTS IN BIHAR.

- 1 Chief Engineer.
- 4 Superintending Engineers (includes one post of Deputy Chief Engineer).
- 1 Under Secretary. (a)
- 9 Divisional Posts.
- 5 Training Reserve Posts.

21

POSTS IN THE CENTRAL PROVINCES AND BERAR.

- 1 Chief Engineer.
- 2 Superintending Engineers.
- 1 Under Secretary. (a)
- 13 Divisional Posts.
- 3 Training Reserve Posts.

20

POSTS IN ASSAM.

- 1 Chief Engineer.
- 1 Superintending Engineer.
- 1 Under Secretary. (a)
- 6 Divisional Posts.

9

POSTS IN ORISSA.

- 1 Chief Engineer.
- 1 Superintending Engineer.
- 1 Under Secretary. (a)
- 6 Divisional Posts.
- 1 Training Reserve Post

 10

POSTS IN SINDH.

- 1 Chief Engineer.
- Superintending Engineers.
- 1 Deputy Secretary. (a)
- 24 Divisional Posts.
- 6 Training Reserve Posts.

 37

PART IIIB.

INDIAN SERVICE OF ENGINEERS (B. AND R. BRANCH).

NOTE.-- Holders of the posts marked (a) are graded with holders of Divisional Posts.

POSTS IN BENGAL.

- 1 Chief Engineer.
- 4 Superintending Engineers.
- 1 Personal Assistant to Chief Engineer. (a)
- 7 Divisional Posts.
- 1 Training Reserve Post.

 14

POSTS IN THE UNITED PROVINCES.

- 1 Chief Engineer.
- 2 Superintending Engineers.
- 8 Divisional Posts.

 11

POSTS IN THE PUNJAB.

- 1 Chief Engineer.
- 3 Superintending Engineers.
- 1 Under Secretary. (a)
- 12 Divisional Posts.

 17

PART IVA.

INDIAN EDUCATIONAL SERVICE.

(MEN'S BRANCH.)

Province.	Posts	Number of posts.
Madras	Director of Public Instruction	1
	<i>Higher Selection Grade.</i>	
	Principals, Professors, Inspectors, Deputy Director.	2
	<i>Lower Selection Grade.</i>	
	Principals, Professors, Inspectors, Deputy Director of Public Instruction.	8
	<i>Ordinary Grade.</i>	
	Principals, Professors, Inspectors, Deputy Director.	3
Bombay and Sind (Combined Cadre).	Director of Public Instruction, Bombay	1
	<i>Higher Selection Grade.</i>	
	Deputy Director of Public Instruction, Principals, Professors, Inspectors.	3
	<i>Lower Selection Grade.</i>	
	Principals, Professors, Inspectors, Director, Sir. J. J. School of Art, Bombay.	8
	<i>Ordinary Time Scale.</i>	
	Principals, Professors, Inspectors, etc.	10
Bengal	Director of Public Instruction, Bengal	1
	<i>Higher Selection Grade.</i>	
	Principals	3
	<i>Lower Selection Grade.</i>	
	Principals, Professors	9
	<i>Ordinary Time Scale.</i>	
	Principal	1
United Provinces	Director of Public Instruction	1
	<i>Higher Selection Grade.</i>	
	Deputy Director of Public Instruction, Assistant Director of Public Instruction.	2
	<i>Lower Selection Grade.</i>	
	Principals, Professors	6
	<i>Ordinary Time Scale</i>	
	Inspectors	
Punjab	Director of Public Instruction	2
	<i>Higher Selection Grade.</i>	1
	Principal...	
	<i>Lower Selection Grade.</i>	1
	Principal, Vice-Principal, Professors	4

Province.	Posts.	Number of posts.
<i>Ordinary Time Scale.</i>		
Bihar and Orissa (Com Cadre).	Principal, Professors, Assistant Director of Public Instruction.	4
	Director of Public Instruction, Bihar	1
	<i>Higher Selection Grade.</i>	
	Principal	1
<i>Lower Selection Grade.</i>		
	Principal, Deputy Director of Public Instruction, Inspector.	5
<i>Ordinary Time Scale.</i>		
Central Provinces and Berar	Principals, Professors, Inspectors, Headmasters	7
	Director of Public Instruction	1
	<i>Higher Selection Grade.</i>	
	Principal	1
<i>Lower Selection Grade.</i>		
	Principals, Professor and Deputy Director of Public Instruction.	4
<i>Ordinary Time Scale.</i>		
Assam	Principal	1
	Director of Public Instruction	1
	<i>Lower Selection Grade.</i>	
	Principals	2
<i>Ordinary Time Scale.</i>		
	Inspector	1

PA IVB.

INDIAN EDUCATIONAL SERVICE.

(WOMEN'S BRANCH.)

<i>Selection Grade.</i>		
Madras	Principal	1
<i>Ordinary Grade.</i>		
	Principal, Inspectresses, Deputy Directress	4
<i>Selection Grade.</i>		
Bombay	Inspectress	1
<i>Selection Grade.</i>		
Central Provinces and Berar.	Inspectress	1
<i>Ordinary Time Scale.</i>		
	Inspectress	1
<i>Ordinary Time Scale.</i>		
North-West Frontier Province.	Inspectress of Girls' Schools	1

PART V.

INDIAN VETERINARY SERVICE.

Directors (or Veterinary Advisers).

Province.		Posts.	Number of posts.
Central Government	...	Director, Imperial Veterinary Research Institute, Muktesar.	1
Madras	...	Director ...	1
Bombay	...	Director ...	1
Bengal	...	Director ...	1
United Provinces	...	Director ...	1
Punjab	...	Director ...	1
Bihar	...	Director ...	1
Central Provinces and Berar	...	Director ..	1
Sind	...	Director ...	1

Selection Grade.

Madras	...	Principal, Veterinary College	1
Bengal	...	Principal, Veterinary College	1
Punjab	...	Principal, Veterinary College	1

Ordinary Time Scale.

Central Government	...	Veterinary Research Officer in charge of Serological Section, Imperial Veterinary Research Institute, Muktesar.	1
Punjab	...	{ Professor of Surgery	1
	...	{ Superintendent, Ambala Division	1
Orissa	...	Deputy Director	1

PART VI.

INDIAN AGRICULTURAL SERVICE.

CENTRAL GOVERNMENT.

- 1 Director, Imperial Agricultural Research Institute.
- 1 Imperial Agricultural Chemist.
- 1 Imperial Entomologist.
- 1 Imperial Economic Botanist.
- 1 Imperial Mycologist.
- 1 Second Entomologist.
- 1 Supernumerary Agriculturist.
- 1 Imperial Agriculturist.
- 1 Physiological Chemist.

MADRAS.

- 1 Director of Agriculture.

Selection Grade Posts.

- 1 Deputy Director of Agriculture, Cinchona.
- 1 Principal, Agricultural College.
- 1 Deputy Director of Agriculture, Livestock, Hosur.

Ordinary Time-scale Posts.

- 1 Vice-Principal, Agricultural College.
- 4 Deputy Directors of Agriculture.
- 1 Millet Specialist.

BOMBAY AND SIND (COMBINED CADRE.)

- 1 Director of Agriculture.

Selection Grade Post.

- 2 Deputy Directors of Agriculture.

Ordinary Time-scale Posts.

- 1 Soil Physicist.
- 1 Life Stock Expert.
- 1 Professor of Agriculture, Poona Agricultural College.
- 1 Horticulturist.

BENGAL.

- 1 Director of Agriculture.

Selection Grade Post.

- 1 Assistant Director of Agriculture.

Ordinary Time-scale Post.

- 1 Deputy Director of Agriculture, Eastern Circle.

UNITED PROVINCES.

- 1 Director of Agriculture.

Selection Grade Posts.

- 1 Entomologist.

- 2 Deputy Directors of Agriculture.

Ordinary Time-scale Posts.

- 1 Principal and Professor of Agriculture.

- 1 Plant Pathologist.

- 1 Economic Botanist (Sugarcane).

- 1 Economic Botanist (Oilseeds).

PUNJAB.

- 1 Director of Agriculture.

Selection Grade Posts.

- 1 Deputy Director of Agriculture.

- 1 Agricultural Chemist.

Ordinary Time-scale Posts.

- 1 Professor of Agriculture.

- 1 Professor of Botany.

- 4 Deputy Directors of Agriculture.

BIHAR.

- 1 Director of Agriculture.

Selection Grade Post.

- 1 Deputy Director of Agriculture.

Ordinary Time-scale Posts.

- 1 Deputy Director of Agriculture.

CENTRAL PROVINCES AND BERAR.

- 1 Director of Agriculture.

Selection Grade Posts.

- 1 Principal, Agricultural College, Nagpur.

- 1 Deputy Director of Agriculture, Economics and Marketing.

Ordinary Time-scale Posts.

- 1 Deputy Director of Agriculture, Northern Circle, Jubbulpore.

- 1 Deputy Director of Agriculture, Western Circle, Amraoti.

- 1 Mycologist to Government, Central Provinces.

ASSAM.

Selection Grade Post.

- 1 Deputy Director of Agriculture.

Ordinary Time-scale Post.

- 1 Economic Botanist.

SECOND SCHEDULE.

POSTS IN CENTRAL SERVICES, CLASS I.

Post.	Name of Officer.
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GEOLOGICAL SURVEY OF INDIA (CLASS I).

Director	...	...	...	Dr. A. M. Heron.
Superintending Geologist	...	...	...	Dr. C. S. Fox.
Do.	...	...	...	Mr. E. L. G. Clegg.
Do.	...	...	...	Mr. H. Crookshank.
Do.	...	...	...	Dr. A. L. Coulson.
Geologist	...	...	...	Mr. E. J. Bradshaw.
Do.	...	...	...	Mr. D. N. Wadia.
Do.	...	...	...	Dr. J. A. Dunn.
Do.	...	...	...	Mr. E. R. Gee.
Do.	...	...	...	Mr. W. D. West.
Do.	...	...	...	Dr. M. S. Krishnan.

MINES DEPARTMENT, CLASS I.

Chief Inspector of Mines	...	...	Dr. D. Penman.
Inspector of Mines	...	...	Mr. W. Kirby.
Do.	...	...	Mr. G. S. Cameron.

INDIAN METEOROLOGICAL SERVICE, CLASS I.

Director General of Observatories in India	...	Dr. C. W. B. Normand.
Director, Kodaikanal Observatory	...	Dr. T. Royds.

CENTRAL ENGINEERING SERVICE, CLASS I.

Chief Engineer	...	...	Sir A. Brebner, C.I.E.
Superintending Engineer	...	...	Mr. F. T. Jones, C.I.E., M.V.O.
Do.	...	...	S. B. Teja Singh Malik, C.I.E.
Executive Engineer	...	...	Mr. A. Croad.
Do.	...	...	K. B. Muhammad Zahiruddin Ahmad Faruqi.
Do.	...	...	Mr. A. W. H. Dean.
Do.	...	...	Mr. H. Willcocks.
Do.	...	...	K. B. Muhammad Sulaiman.
Do.	...	...	Mr. P. J. Hanly.
Assistant Executive Engineer	...	...	Mr. H. J. Paterson.
Do.	...	...	Mr. K. L. H. Wadley.
Do.	...	...	Mr. N. G. Dewan.
Do.	...	...	Mr. H. P. Sinha.
Do.	...	...	Mr. E. M. B. Ghosh.

SUPERIOR TELEGRAPH ENGINEERING SERVICE, CLASS I.

Chief Engineer, Posts and Telegraphs	...	Mr. R. S. Purssell, C.I.E., O.B.E.
Director of Telegraphs	...	Mr. R. C. Wrinch, A.C.G.I.
Divisional Engineer, Telegraphs	...	Mr. A. S. James, M.C.
Do.	...	Mr. R. B. Dennis, B.Sc. (Eng.), A.C.G.I., A.M.I.E.E.
Senior Electrical Engineer	...	Mr. N. F. Frome, M.Sc. (Eng.), D.F.C., A.M.I.E.E.
Director of Posts and Telegraphs	...	Mr. K. J. Thouless, M.A. (Mech. Sc.), A.M.I.E.E.
Divisional Engineer, Telegraphs	...	Mr. R. E. Elcock, M.C., M.M.
Do.	...	Mr. B. P. Desai, B.A., B.Sc., A.M.I.E.E.
Do.	...	Mr. C. R. Cooke, A.C.G.I., A.M.I.E.E.
Personal Assistant to the Chief Engineer, Posts and Telegraphs.	...	Mr. L. C. P. M. Grant, O.B.E.
Divisional Engineer, Telegraphs	...	Mr. B. R. Batra.
Do.	...	Mr. W. E. Harwood, B.Sc. (Eng.)

WIRELESS BRANCH.

Director of Wireless	...	...	Mr. P. J. Edmunds, M.A., B.Sc.
Divisional Engineer, Wireless	...	...	Mr. N. H. Swinstead, M.B.E., M.A.
Assistant Director of Wireless	...	...	Mr. S. W. Longhurst.

INDIAN POSTS AND TELEGRAPHS TRAFFIC SERVICE, CLASS I.

Post.	Name of Officer.
Postmaster General ...	Mr. J. R. T. Booth, C.I.E., I.C.S.
Do. ...	Mr. Krishna Prasad B.A., I.C.S.
Do. ...	Mr. C. N. Garnier, O.B.E.
Deputy Director General, Telegraphs ...	Mr. A. Brokinshaw.

BENGAL PILOT SERVICE, CLASS I.

Branch Pilot ...	Mr. G. Golding.
Do. ...	Mr. P. Ridley.
Do. ...	Mr. L. J. Macdonald, M.C.
Do. ...	Mr. D. L. Vine.
Do. ...	Mr. G. T. Labey.
Do. ...	Mr. W. C. Mayston.
Do. ...	Mr. T. E. King, M.C.
Do. ...	Mr. W. M. Taylor.
Do. ...	Mr. J. S. Davis.
Do. ...	Mr. W. R. McClymont.
Master Pilot ...	Mr. A. C. Davis.
Do. ...	Mr. G. B. Hedley.
Do. ...	Mr. E. R. Kearns.
Do. ...	Mr. E. C. Rowllings.
Do. ...	Mr. R. F. Maclean.
Do. ...	Mr. T. C. Crosser.
Do. ...	Mr. R. D. Layard.
Do. ...	Mr. R. P. Ross.
Do. ...	Mr. J. P. Farquharson.
Do. ...	Mr. L. E. Ley.

FINANCE DEPARTMENT (IMPERIAL CUSTOMS SERVICE).

Collector ...	Mr. G. N. Bower.
Do. ...	Mr. W. J. Ward.
Assistant Collector ...	Mr. P. W. Singleton.
Do. ...	Mr. P. N. Chandavarkar.
Do. ...	Mr. S. C. Satyavadi.
Do. ...	Mr. M. D. D'Cunha.
Do. ...	Mr. M. E. Rahman.
Do. ...	Mr. F. A. I. Richardson.
Do. ...	Mr. R. R. Saksena.
Do. ...	Mr. M. Ilm-ud-Din.
Do. ...	Mr. D. F. Keegan.
Do. ...	Mr. R. G. Jacob.
Do. ...	Mr. R. K. Vaish.
Do. ...	Mr. O. Krishnan.
Do. ...	Mr. H. Greenfield.

INDIAN AUDIT AND ACCOUNTS SERVICE, CLASS I.

Accountant General, etc., Class II, Enrolled List	Mr. N. B. Deane.
Accountant General, etc., Class II, Enrolled List	Mr. K. R. S. Rau.
Accountant General, etc., Class II, Enrolled List	Mr. B. Nehru.
Accountant General, etc., Class II, General List	Mr. J. W. Kelly.
Class II Post, General List	Mr. S. C. Gupta.
Do. ...	Mr. E. Price.
Do. ...	Mr. G. H. A. Wood.

POSTS IN THE NORTH-WEST FRONTIER PROVINCE SERVICE OF ENGINEERS, CLASS I.

Chief Engineer and Secretary to Government ...	Mr. G. M. Ross, B.A., B.A.I., I.S.E.
Superintending Engineer ...	Mr. A. Oram, B.E., R.U.I., I.S.E.
Do. ...	Mr. G. A. M. Brown, B.Sc., O.B.E., I.S.E.
Executive Engineer ...	Khan Sahib Faqir Muhammad Khan, I.S.E.
Do. ...	Mr. C. C. M. Anderton, B.Sc., I.S.E.
Do. ...	Mr. W. Lawley, I.S.E.

MISCELLANEOUS POSTS.

Post.

Name of Officer.

CENTRAL GOVT.

Second Solicitor to the Government of India ...	Mr. S. Webb-Johnson, O.B.E.
Controller of Inspection, Calcutta Circle ...	Mr. H. F. Davy.
Superintendent, Government Test House, Alipore	Mr. N. Brodie.
Manager, Government of India Press, New Delhi	Mr. T. Carter, M.B.F.
Director General, Posts and Telegraphs ...	Mr. G. V. Bewoor, B.A., C.I.E., I.C.S., J.P.
Consulting Architect, Central P. W. D. ...	Mr. R. T. Russell, C.I.E.
Assistant Superintendent, Horticultural Operations, Central P. W. D.	Mr. L. F. Ruse.

GOVERNMENT OF MADRAS.

Electrical Inspector, Madras Electrical Service ...	Mr. E. J. B. Greenwood.
Manufacturing Chemist, Cinchona Department ...	Mr. H. Wheatley.
Manual Training Expert ...	Mr. C. R. Porrett.
Inspector of Industrial Schools ...	Mr. W. Fyfe.
Director of Industries ...	Mr. L. B. Green.
Assistant Director of Industries (Textiles) and Principal, Government Textile Institute.	Mr. D. M. Amalad.
Engineer-in-Charge, Pykara System...	Mr. L. Henshaw.

GOVERNMENT OF BOMBAY.

Consulting Surveyor to Government ...	Mr. T. H. G. Stamper.
Commissioner of Labour and Director of Information.	Mr. J. F. Gennings.
Chief Inspector of Factories ...	Mr. T. W. Johnstone.

GOVERNMENT OF BENGAL.

Director of Industries ...	Mr. A. T. Weston.
Superintendent, Royal Botanic Garden and of Cinchona Plantation, Bengal.	Mr. C. C. Calder.
Instructor in Mechanical Drawing, Bengal Engineering College, Calcutta.	Mr. C. R. Copeland.
Chief Engineer, Public Health Department, Bengal.	Mr. F. C. Griffin.
Electrical Adviser and Chief Electrical Inspector	Mr. S. W. Redclift.
Manager, Government Cinchona Plantation, Munsong.	Mr. H. Thomas.
Manager, Government Cinchona Plantation, Mungpoo.	Mr. P. V. Osborne.
Assistant Manager, Government Cinchona Plantation, Munsong.	Mr. C. H. Fothergill.
Principal, Islamia College ...	Dr. W. A. Jenkins, D.Sc., I.E.S.

GOVERNMENT OF THE UNITED PROVINCES.

Superintendent, Government Printing and Stationery.	Mr. D. W. Crighton.
Principal, Technical School, Lucknow ...	Mr. A. W. H. Mathews.
Executive Engineer, Public Health Engineering Branch.	Mr. F. D. Tunnicliffe.

GOVERNMENT OF THE PUNJAB.

Superintending Architect, Architectural Circle ...	Mr. B. M. Sullivan, O.B.E.
Superintending Engineer, Public Health Circle ...	Mr. D. A. Howell.
Superintendent, Government Gardens, Lahore ...	Mr. E. A. Hughes.
Executive Engineer, Public Health Circle ...	Mr. J. A. R. Bromage.

GOVERNMENT OF BIHAR.

Superintending Engineer, Public Health Circle ...	Mr. S. E. Platt.
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POSTS IN SUPERIOR STATE RAILWAY SERVICES.

H. B. Adams ...	Electrical Engineer.
S. F. Ahmad ...	Executive Engineer.
H. S. Allen ...	Mining Adviser, Dhanbad.
H. J. Allinson ...	Deputy Chief Mechanical Engineer (Electrical).

POSTS IN SUPERIOR STATE RAILWAY SERVICES—*contd.*

W. A. Anderson	...	...	Executive Engineer.
G. W. P. Avery	...	...	Divisional Transportation Officer.
P. C. Bahl	...	...	Assistant Executive Engineer.
H. M. Baikie	...	...	Executive Engineer.
P. N. H. Baker	...	...	Transportation (Power) Superintendent.
S. D. Bamjee	...	...	Executive Engineer.
U. N. Banerjee	...	...	Works Manager, Carriage and Wagon Shops.
L. Barber	...	...	Chief Electrical Engineer.
S. Barber	...	...	Assistant Transportation (Power) Superintendent.
J. B. Barclay	...	...	Transportation (Traffic-Commercial) Superintendent.
H. Barron	...	...	Executive Engineer.
G. A. Bartlett	...	...	Assistant Signal Engineer.
J. C. Barton	...	...	Divisional Traffic Superintendent.
K. Bathgate	...	...	Assistant Transportation (Traffic-Commercial) Superintendent.
B. C. L. Bean, O.B.E., V.D.	...	...	Divisional Transportation Officer.
J. A. Bell	...	...	General Manager.
W. S. Penton	...	...	Executive Engineer.
G. E. Berkley	...	...	Deputy Traffic Manager.
P. S. A. Berridge	...	...	Assistant Bridge Engineer.
The Honourable H. T. de B. Bingham	...	...	Senior Government Inspector.
Dr. S. C. Biswas	...	...	District Medical Officer.
S. C. Biswas	...	...	Assistant Executive Engineer.
E. A. Blackwood	...	...	Assistant Executive Engineer.
F. N. Bose	...	...	Executive Engineer.
N. K. Bose	...	...	Transportation (Power) Superintendent.
J. E. Bottomley	...	...	Transportation (Power) Superintendent.
C. A. K. Bradley	...	...	Deputy Chief Mechanical Engineer.
C. C. T. Brereton, O.B.E.	...	...	Divisional Superintendent.
H. N. Brock	...	...	Transportation (Power) Superintendent.
L. E. Brock	...	...	Divisional Superintendent.
C. O. Brown	...	...	Production Engineer.
G. W. Browne	...	...	Works Manager.
A. W. Bruce-Joy	...	...	Transportation (Power) Superintendent.
W. B. Burford	...	...	Executive Engineer.
C. N. Burns	...	...	Transportation (Power) Superintendent.
Dr. J. Cairns, C.I.E., O.B.E.	...	...	Chief Medical and Health Officer.
B. L. Cameron	...	...	Deputy General Manager.
D. C. Campbell	...	...	Chief Accounts Officer.
J. B. Cambell	...	...	Manager, Jt. Bokaro Colliery.
J. B. Cannon	...	...	Assistant Mechanical Engineer.
J. H. Carpenter	...	...	Publicity Officer.
H. L. Carter	...	...	District Signal Engineer.
R. C. Case	...	...	Deputy Chief Transportation Superintendent (Power).
E. R. Casement	...	...	Deputy Chief Engineer.
L. S. Cave	...	...	Divisional Mechanical Engineer.
A. C. Chatterjee	...	...	Assistant Divisional Transportation (Traffic-Commercial) Officer.
D. M. F. Chisholm	...	...	Transportation (Traffic-Commercial) Superintendent.
M. J. Chughtai	...	...	Assistant Executive Engineer.
G. W. Clarke	...	...	Assistant Transportation (Power) Superintendent.
Dr. R. V. Clayton	...	...	Chief Medical and Health Officer.
J. N. Compton	...	...	Assistant Transportation (Power) Superintendent.
F. R. T. Connell	...	...	Assistant District Traffic Superintendent.
W. Cooksey	...	...	Colliery Manager.
H. H. Cooper	...	...	Divisional Mechanical Engineer.
A. Cornish	...	...	Deputy Chief Mechanical Engineer.
E. M. Cory	...	...	Chief Engineer.
H. E. Cox	...	...	Deputy Chief Engineer, Signals.
T. G. Creighton	...	...	Works Manager.
D. D. Cruickshank	...	...	Assistant Executive Engineer.
H. J. Darling	...	...	Chief Electrical Engineer.
H. Merson Davies	...	...	Deputy Chief Mechanical Engineer.
Daya Chand	...	...	Assistant Executive Engineer.
K. C. De	...	...	District Controller of Stores.
V. L. Dean	...	...	Divisional Transportation (Traffic-Commercial) Officer.

POSTS IN SUPERIOR STATE RAILWAY SERVICES—contd.

F. J. De Souza	...	Executive Engineer.
Dev Datt	...	Executive Engineer.
A. D. Dhall	...	Assistant Executive Engineer.
C. E. Dickens	...	District Signal Engineer.
J. S. Dowson	...	Assistant Executive Engineer.
P. C. Drummond	...	Assistant Executive Engineer.
A. C. Dunsdon	...	Executive Engineer.
K. Durai	...	Assistant Executive Engineer.
G. J. Eades	...	Deputy Chief Engineer, Signals.
T. G. R. Eagan	...	Executive Engineer.
R. J. Earle	...	Assistant Executive Engineer.
O. G. Edwards	...	Controller of Stores.
E. M. Egan	...	Divisional Transportation (Traffic-Commercial) Officer.
M. H. Elliott	...	Assistant Executive Engineer.
A. G. Englefield	...	Divisional Mechanical Engineer.
A. O. Evans	...	Transportation (Traffic Commercial) Superintendent.
W. Fairfield	...	Colliery Manager.
A. S. Faruqui	...	Assistant Executive Engineer.
J. M. Fenton	...	Assistant Executive Engineer.
E. R. Fleeton	...	Transportation (Power) Superintendent.
F. W. C. Fowle	...	Executive Engineer.
A. J. Frazer	...	Assistant Bridge Engineer.
P. H. Galvin	...	Transportation (Traffic-Commercial) Superintendent.
K. L. Ganguly	...	Assistant Executive Engineer.
H. Gatford	...	Executive Engineer.
W. E. Gelson	...	Assistant Bridge Engineer.
J. C. Gibson	...	Deputy Chief Mechanical Engineer.
R. B. Gibson	...	Assistant Transportation (Power) Superintendent.
A. G. T. Glaisby	...	Executive Engineer.
C. J. Gordon	...	Assistant Executive Engineer.
C. G. Graham	...	Executive Engineer.
H. J. Graham	...	Divisional Transportation Superintendent.
A. C. Griffin, O.B.E.	...	Executive Engineer.
F. G. Griffith, O.B.E.	...	Divisional Transportation (Traffic-Commercial) Officer.
E. E. L. Grundy	...	Principal, Technical School, Jamalpur.
W. E. Gurney	...	Executive Engineer.
N. Hackney	...	Chemist and Metallurgist.
A. G. Hall	...	Assistant Executive Engineer.
C. J. Hall	...	Assistant Superintendent Transportation (Power).
L. H. Ham	...	Assistant Transportation (Traction) Engineer.
D. M. Hambly	...	Assistant Executive Engineer.
J. Hannah	...	Assistant Locomotive Superintendent.
R. J. Harris	...	Assistant Transportation Superintendent.
A. F. Harvey	...	General Manager.
R. C. Harvey	...	Assistant Executive Engineer.
S. M. Hasan	...	Assistant Executive Engineer.
Dr. A. N. Haworth	...	District Medical Officer.
Dr. E. Haworth	...	District Medical Officer.
R. H. Heape	...	Executive Engineer.
J. E. Heining	...	Executive Engineer.
W. F. Hervey	...	Transportation (Traffic-Commercial) Superintendent.
D. H. Hewitt	...	Transportation (Power) Superintendent.
G. I. Hewitt	...	Assistant Signal Engineer.
E. H. P. Heysham	...	Transportation (Traffic-Commercial) Superintendent.
J. C. Highet	...	General Manager.
W. F. B. Higman	...	Assistant Transportation (Traffic-Commercial) Superintendent.
R. G. Hitchcock	...	Deputy Chief Engineer.
A. H. Hollis	...	Transportation (Traffic-Commercial) Superintendent.
J. W. C. Holt	...	Transportation (Traffic-Commercial) Superintendent.
H. Holt-Keene	...	Assistant Electrical Engineer.
A. K. Homan	...	Deputy Chief Mechanical Engineer.
W. Hood	...	Deputy Chief Engineer, Bridges.
R. Horsfield	...	Divisional Transportation Superintendent.
H. Howe	...	Deputy Chief Engineer.
L. A. Hoyle	...	Transportation Superintendent.

POSTS IN SUPERIOR STATE RAILWAY SERVICES—*contd.*

A. E. Hubbard	...	Executive Engineer.
H. W. Huggins	...	Divisional Mechanical Engineer.
R. G. Hughff	...	Transportation (Power) Superintendent.
N. L. Inkson	...	Divisional Transportation Superintendent.
R. De Vere Irwin	...	Deputy Chief Mechanical Engineer.
R. C. Ivey	...	Deputy Transportation Superintendent.
J. E. Jack	...	Assistant Executive Engineer.
E. J. H. Jacobson	...	Transportation (Traffic-Commercial) Superintendent.
L. S. Johnson	...	Assistant Executive Engineer.
S. M. Johnson	...	Bridge Engineer.
H. G. Jones	...	Transportation (Power) Superintendent.
T. H. B. Jones	...	Divisional Mechanical Engineer.
H. A. Joscelyne	...	Senior Government Inspector.
J. K. Kanitkar	...	Assistant Transportation (Power) Superintendent.
E. Cameron Ker	...	Deputy Chief Accounts Officer.
S. D. Ker	...	Executive Engineer.
W. L. Kermack	...	Assistant Transportation (Power) Superintendent.
P. S. Khamesra	...	Assistant Executive Engineer.
T. Kidd	...	Assistant Superintendent, Transportation (Power).
H. M. Kitchen	...	Transportation (Traffic-Commercial) Superintendent.
T. W. Kneale	...	Assistant Executive Engineer.
V. S. Koland	...	District Locomotive Superintendent.
S. L. Kumar	...	Assistant Executive Engineer.
Dr. F. E. R. Laborda	...	District Medical Officer.
G. H. Lamb	...	Transportation (Power) Superintendent.
J. C. Lamb	...	Assistant Superintendent, Transportation (Power).
T. T. Lambe	...	Assistant Superintendent, Transportation (Power).
F. G. Langdon	...	Deputy Chief Engineer.
H. V. Langley	...	Assistant Executive Engineer.
G. C. Laughton	...	Senior Government Inspector.
S. H. P. Lincke	...	Deputy Controller of Stores.
A. Lister-Jackson	...	Executive Engineer.
E. H. N. Lowther	...	Transportation (Traffic-Commercial) Superintendent.
D. MacAullay	...	District Locomotive Superintendent.
J. N. MacMillan	...	District Signal Engineer.
J. Mackinnon	...	Chief Engineer.
R. Mair	...	Deputy Chief Engineer.
G. R. L. Malet	...	Executive Engineer.
E. L. Manico	...	Deputy Transportation Superintendent (Power).
E. L. Manley	...	Chief Engineer.
F. P. Manson	...	Executive Engineer.
S. Merchant	...	Assistant Transportation (Traffic-Commercial) Superintendent.
R. E. Marriott	...	Deputy Chief Engineer.
G. W. Marshall	...	Controller of Stores.
F. G. S. Martin	...	Controller of Stores.
W. L. D. Martyn	...	Assistant Executive Engineer.
T. McIntyre	...	Assistant Bridge Engineer.
K. J. McNeil	...	Transportation (Traffic-Commercial) Superintendent.
R. L. W. Mechan	...	Deputy Chief Mechanical Engineer.
M. Meldrum	...	Assistant Divisional Transportation (Traffic-Commercial) Officer.
J. D. Michael	...	Assistant Executive Engineer.
W. Mills	...	Assistant Works Manager.
R. Milne	...	Assistant Transportation (Traffic-Commercial) Superintendent.
I. C. Mittal	...	Assistant Executive Engineer.
M. L. Mitter	...	Transportation (Power) Superintendent.
R. S. Moberley	...	Transportation (Traffic-Commercial) Superintendent.
K. P. Modwell	...	Assistant Executive Engineer.
B. Moody, V. D.	...	Divisional Transportation (Traffic-Commercial) Officer.
H. M. R. Morse	...	Divisional Mechanical Engineer.
P. N. Mubayi	...	Assistant Executive Engineer.
K. P. Mushran	...	Assistant Executive Engineer.
J. N. E. Nagle	...	District Traffic Superintendent.

POSTS IN SUPERIOR STATE RAILWAY SERVICES—*contd.*

Dr. W. G. Niblock	...	District Medical Officer.
W. A. Nightingale	...	Assistant Works Manager.
H. C. Norbury	...	Chief Accounts Officer.
J. W. Ogle	...	Divisional Transportation (Traffic-Commercial) Officer.
J. C. O'Neill	...	Executive Engineer.
Archibald Orr	...	Superintendent of Collieries.
J. D. B. Osborn	...	Assistant District Traffic Superintendent.
E. G. E. Paddon	...	Assistant Electrical Engineer.
E. M. Padwick	...	Assistant Transportation (Traffic-Commercial) Superintendent.
S. N. Palmer	...	Assistant Executive Engineer.
R. C. Paranjoti	...	Assistant Locomotive Superintendent.
H. N. Parker	...	District Traffic Superintendent.
Dr. G. E. Paul	...	District Medical Officer.
C. Pearce	...	Transportation (Power) Superintendent.
J. I. Pearse	...	Assistant Transportation (Traffic-Commercial) Superintendent.
K. Peddie	...	Deputy Chief Engineer.
C. C. Penny	...	Transportation (Power) Superintendent.
J. T. J. Pett	...	Assistant Mechanical Engineer.
A. A. Phillips	...	Divisional Transportation (Traffic-Commercial) Officer
A. Pickard	...	Assistant Signal Engineer.
G. A. Plank	...	Assistant Executive Engineer.
G. J. Presswell	...	Assistant Transportation (Traffic-Commercial) Superintendent.
I. T. St. C. Pringle	...	District Traffic Superintendent.
R. P. Proudlock	...	Divisional Transportation (Traffic-Commercial) Officer.
D. W. Purdie	...	Assistant Executive Engineer.
Q. F. Rahman	...	Assistant Executive Engineer.
Ramadhar Singh	...	Assistant Executive Engineer.
J. H. F. Raper	...	Chief Traffic Manager.
J. B. Remington	...	Divisional Transportation Superintendent.
H. P. Renwic	...	Transportation (Power) Superintendent.
H. J. B. Reynolds	...	Assistant Coal Superintendent, Grade I.
Dr. H. R. Rishworth	...	District Medical Officer.
D. M. S. Robertson	...	Chief Operating Superintendent.
M. Robertson	...	Deputy General Manager.
H. W. Robinson	...	Deputy Chief Engineer, Bridges.
T. M. Robinson	...	Divisional Mechanical Engineer
C. I. Routh	...	Assistant Signal Engineer.
N. K. Roy	...	Assistant Executive Engineer.
P. I. Roy	...	District Traffic Superintendent.
J. N. Rudra	...	Assistant Executive Engineer.
E. W. Russell	...	Divisional Transportation Superintendent.
Sir T. Guthrie Russell	...	Chief Commissioner of Railways.
R. E. Rutherford	...	Divisional Superintendent.
S. L. Saksena	...	Assistant Transportation (Power) Superintendent.
H. G. Salmond	...	Executive Engineer.
C. H. A. Saunders	...	Executive Engineer.
R. A. Saunders Jacobs	...	Assistant Executive Engineer.
D. Scott-Scott	...	Transportation (Power) Superintendent.
J. Scruby	...	Deputy Chief Engineer.
R. Sephton	...	Chief Engineer.
H. K. L. Sethi	...	Assistant Executive Engineer.
H. J. Shailes	...	Assistant Transportation (Traffic-Commercial) Superintendent.
C. N. Silvester	...	Works Manager.
S. Simpson	...	Chief Electrical Engineer.
A. M. Sims	...	Executive Engineer.
C. N. B. Smart	...	Executive Engineer.
F. A. Smith	...	Assistant Works Manager.
I. W. K. Smith	...	Chief Engineer.
Dr. A. D. Soares	...	District Medical Officer.
W. J. W. Scrby	...	Divisional Mechanical Engineer.
W. A. Spray	...	Colliery Manager.
W. T. Stanton	...	Assistant Coal Superintendent.

POSTS IN SUPERIOR STATE RAILWAY SERVICES—concl'd.

A. G. Stavridi	...	...	Assistant Executive Engineer.
A. T. Stephens	...	...	Assistant Executive Engineer.
J. Stephens	...	...	Assistant Transportation (Power) Superintendent.
M. S. Strang	...	...	Assistant Executive Engineer.
W. Strang	...	...	Assistant Executive Engineer.
F. H. L. Strange	...	...	Deputy Chief Mechanical Engineer.
S. S. Stubbs	...	...	Divisional Transportation (Traffic-Commercial) Officer.
L. H. Swain	...	...	Deputy Chief Engineer, Bridges.
R. H. Tangri	...	...	Assistant Executive Engineer.
R. L. Tanner	...	...	Production Engineer.
J. H. Taylor	...	...	Assistant Executive Engineer.
R. W. Taylor	...	...	Deputy Chief Engineer.
A. H. Thackwell	...	...	Deputy Chief Mechanical Engineer.
R. O. C. Thomson	...	...	Executive Engineer.
W. Douglas Thomson	...	...	Assistant Executive Engineer.
S. Tidy	...	...	Assistant Executive Engineer.
G. W. Toogood	...	...	District Locomotive Superintendent.
J. A. Tower	...	...	Chief Transportation Superintendent.
G. C. Trehan	...	...	Assistant Executive Engineer.
G. A. R. Trimming	...	...	Chief Mechanical Engineer.
O. R. Tucker	...	...	Transportation (Power) Superintendent.
L. D. J. Turnbull	...	...	Assistant Executive Engineer.
L. G. H. Turner	...	...	Power House Superintendent.
A. E. Tylden-Pattenson	...	...	Member, Railway Board.
F. P. Venderaelan	...	...	Transportation (Traffic-Commercial) Superintendent.
B. B. Varma	...	...	Assistant Executive Engineer.
F. Vibart	...	...	Transportation (Traffic-Commercial) Superintendent.
A. C. Vining	...	...	Divisional Transportation (Traffic-Commercial) Officer.
L. E. Vining	...	...	Deputy Chief Operating Superintendent.
H. M. Walker	...	...	Divisional Mechanical Engineer.
W. Wallace	...	...	Colliery Manager.
N. C. Watney	...	...	Assistant Mechanical Engineer.
R. M. Watson	...	...	Assistant Executive Engineer.
W. A. H. Watts	...	...	Assistant Executive Engineer.
A. S. West	...	...	Manager, By-product Coke Ovens.
F. M. G. Wheeler	...	...	Assistant Mechanical Engineer.
E. C. Whelan	...	...	Executive Engineer.
R. B. H. Whitby	...	...	Transportation (Traffic-Commercial) Superintendent.
A. Whitney	...	...	District Signal Engineer.
W. W. Whitney	...	...	Transportation (Power) Superintendent.
J. C. Wightwick	...	...	Transportation (Traffic-Commercial) Superintendent.
D. Williams	...	...	Transportation (Power) Superintendent.
P. Wilson	...	...	Architect.
P. Wood	...	...	Deputy Chief Accounts Officer.
R. F. Woods	...	...	Assistant Signal Engineer.
J. M. D. Wrench	...	...	Chief Mechanical Engineer.
P. H. Yeld	...	...	Deputy Traffic Manager.
T. M. D. Young	...	...	Assistant Executive Engineer.

Given under my hand this 27th day of October, 1938.

Zetland,
One of His Majesty's Principal Secretaries of States.

F. H. PUCKLE,
Secy. to Govt. of India.

The 5th April 1939.

No. 2666-A.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, the 4th February 1939.

No. F. 179/38-C. & G.—In pursuance of the second proviso to sub-rule (4) of rule 9 of the Council of State Electoral Rules the Governor General in Council is pleased to direct that a fresh electoral roll shall not be prepared for the Bihar and Orissa (Muhammadan) constituency of the Council of State upon the expiration of the period referred to in the said sub-rule.

G. H. SPENCE,

Secy. to the Govt. of India.

The 5th April 1939.

No. 2667-A.—The following notifications, issued by the Government of India in the Political Department, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, the 4th January 1939.

No. 4-I. B.—In exercise of the powers conferred by the Indian (Foreign Jurisdiction) Order in Council, 1937, and of all other powers enabling him in that behalf and in supersession of the notifications of the Government of India in the late Foreign and Political Department no. 161-1, dated the 1st April, 1933 and no. 41-I. B., dated the 20th January 1937, the Crown Representative is pleased to appoint the officers mentioned in the first column of the Schedule hereto annexed to exercise the powers of a Political Agent for the purposes of the Indian Extradition Act, 1903 (XV of 1903), for the States mentioned in the corresponding entry in the second column thereof.

SCHEDULE

Officer.	States.
1. The Political Agent, Orissa States, Sambalpur.	Athgarh, Athmallik, Bamra, Baramba, Baudh, Bouai, Daspalla, Dhenkanal, Gangpur, Hindol, Keonjhar, Khandpara, Kharsawan, Narsingpur, Nayagarh, Nilgiri, Pallahara, Rairakhol, Raipur, Seraikela, Sonapur, Talcher and Tigiria.
2. The Political Agent, Chhattisgarh, Raipur.	Bastar, Chhambhakar, Chhui-khadan, Jashpur, Kalahandi, Kanher, Kawardha, Khairagarh, Korca, Nandgaon, Patna, Raigarh, Sakti, Sarangarh, Surguja and Udaipur.
3. The Under Secretary to the Resident for the Eastern States, Calcutta.	Cooch Behar, Mayurbhanj and Tripura.

POLITICAL DEPARTMENT MEMORIAL RULES, 1939.

New Delhi, the 9th January 1939.

No. 6-G.—In supersession of the notification of the Government of India in the Foreign and Political Department no. 569-G., dated the 22nd October 1928, the following Political Department Memorial Rules are published for general information :—

- (i) These instructions shall only apply to memorials relating to matters arising in Indian States and Administered Areas in Indian States. Memorials include petitions, letters and applications of the nature of memorials. Memorials to the Crown Representative relating to other matters shall be submitted in accordance with the instructions contained in Political Department notification no. 7-G., dated the 9th January 1939.
- (ii) The term "Resident" as used in these rules refers, for the purpose of these rules, to Residents of the First and Second Class, the Political Officer in Sikkim and the Governors of the North-West Frontier Province and Assam in their capacity as Agents of the Crown Representative.

PART I.

MEMORIALS, ETC., ADDRESSED TO THE CROWN REPRESENTATIVE.

1. Every memorial must be submitted to the Political Officer of the State or Administered Area within whose jurisdiction the subject-matter has arisen, accompanied by a copy of the order appealed against and by a letter requesting its transmission to the authority to which it is addressed.
2. Memorials may be transmitted either in manuscript or in print, but must, with all accompanying documents, be properly authenticated by the signature of the memorialist, or, when the memorialists are numerous, by the signature of one or more of them.
3. Subject to the exceptions hereinafter contained, every memorial received which conforms to the above rules, should be forwarded by the Political Officer, through the usual official channel, with a concise statement of material facts, and, unless there be special reasons to the contrary, an expression of opinion.
4. Memorials together with their accompanying documents, should be in English. If the accompanying documents must necessarily be forwarded in the vernacular,

an English translation should be appended, which should be attested by the signature of the memorialist.

N. B.—The transmitting officer should examine such translations and, if they are found to be incorrect or faulty, notice the fact in sending on the memorial.

5. Every memorial should be accompanied by copies of all the orders passed in the case by the authorities who have dealt with it in India.

6. Residents are vested with discretionary power to withhold memorials addressed to the Crown Representative in the following cases:—

- (1) When the memorial is illegible or unintelligible.
- (2) When the memorial contains language which, in the opinion of the authority who would otherwise forward it, is disloyal, disrespectful, or improper.
- (3) When a previous petition of the memorialist (which term includes a rejoinder submitted by the memorialist in answer to a previous petition of some other party) has been disposed of by the Secretary of State for India or the Crown Representative, and the petition discloses no new facts or circumstances which afford grounds for a reconsideration of the case.
- (4) When the memorial relates to a matter which is within the competence of the Resident to dispose of, and no application has previously been made to such Resident for redress.
- (5) When the memorial is an appeal preferred more than six months after the date on which the memorialist was informed of the orders against which he appeals, provided that the Resident may, in the exercise of his discretion, extend the period to twelve months only, if the delay will facilitate a settlement of the dispute or other good cause is shown.
- (6) When the memorial refers to matters in which the memorialist is not personally interested.
- * (7) When the memorial refers to a case which turns entirely on questions of fact and the Political Officer and the Resident are in agreement.

*The discretion allowed by Clause (7) of Rule 6 shall be exercised only by the Residents for Baluchistan, Central India, Rajputana, the States of Western India and Kashmir.

(8) When the memorial is an appeal against the withholding of a memorial by the Resident.

(9) When the memorial is a representation against a decision which is declared to be final by any law or rule framed by a competent authority.

(10) When the memorial is a representation against a failure to exercise a discretion vested in the Crown Representative or the Resident.

7. Provided they do not contravene the conditions specified in the preceding section, memorials which are appeals against orders passed by Residents in the exercise of their political control, shall be forwarded, except in the following cases in which a discretionary power to withhold the memorials may be exercised:—

- (1) When the order appealed against has been passed by the Resident as a recognised Court of Appeal in regard to a judgment or order of any court of Civil or Criminal jurisdiction established or continued by the Crown Representative.
- (2) When the order appealed against is a mere refusal to exercise political control in regard to a judgment or order of any special court established or continued by the Crown Representative, from which court there is, by its constitution, no appeal, though a general political control over it is declared or understood to exist.
- (3) When the order appealed against is a mere refusal to interfere in a matter of purely internal policy with the action or orders of the Ruler of an Indian State, of which the memorialist is a subject: provided that the matter complained of does not appear to be of sufficient importance to deserve the attention of higher authority.

N. B.—This rule also applies to a temporary administration established or continued in an Indian State by the Crown Representative when the temporary administration is appointed to exercise the same powers and occupy the same position as the State Administration which it supersedes.

(4) When the order appealed against has been passed by the Resident for Baroda sitting as a second Court of Appeal in Giras cases arising within the Baroda State.

(5) (a) When the memorial is an appeal against an order passed by the Resident for the states of Western

India under the Giras Court Rules published in Western India States Agency Notification No. 21, dated the 17th April 1926, or is an appeal against an order passed by the Resident in second appeal in Giras cases arising in the Sabar Kantha Agency. In the latter case an appeal to the Crown Representative will be admissible only with the permission of the Resident.

- (b) When the memorial is an appeal against an order passed by the Resident for the States of Western India under the Political Courts Rules published in the Western India States Agency Notification No. 30, dated the 26th April 1926, as amended by Notification No. 54, dated the 29th July 1932, against which no further appeal lies to the Crown Representative unless the Resident certifies that the case is a fit one for further appeal, and he does not so certify.

Note.—Memorials analogous to applications for suspension or remission of sentences under Chapter XXIX of the Criminal Procedure Code should not be withheld unless they fall under clause 6. Memorials from persons under capital sentence will, except those in respect of areas under the Residents at Hyderabad and in Mysore, be dealt with in accordance with the procedure prescribed in Political Department letter no. F-48-I.B./38, dated the 3rd February 1938. The procedure for the areas under the Residents at Hyderabad and in Mysore has been prescribed in Political Department letter no. F. 91-I.B./37, dated the 31st August 1937.

PART II.

MEMORIALS, ETC., ADDRESSED TO HIS MAJESTY THE KING EMPEROR OF INDIA OR TO THE SECRETARY OF STATE FOR INDIA.

1. Every memorial must be submitted to the Political Officer of the State or administered Area within whose jurisdiction the subject matter has arisen, accompanied by a copy of the order appealed against and by a letter requesting its transmission to the authority to which it is addressed.
2. Memorials may be transmitted either in manuscript or in print, but must, with all accompanying documents be properly authenticated by the signature of the memorialist, or when the memorialists are numerous, by the signature of one or more of them.
3. Subject to the exceptions hereinafter contained, every memorial received which conforms to the above rules should be forwarded by the Political Officer through the usual official channel with a concise

statement of material facts, and, unless there be special reasons to the contrary, an expression of opinion.

4. Memorials, together with their accompanying documents, should be in English. If the accompanying documents must necessarily be forwarded in the vernacular, an English translation should be appended, which should be attested by the signature of the memorialist.

N. B.—The transmitting officer should examine such translations, and if they are found to be incorrect or faulty, notice the fact in sending on the memorial.

5. Every memorial should be accompanied by copies of all the orders passed in the case by the authorities who have dealt with it in India.

6. Residents are vested with discretionary power to withhold memorials addressed to His Majesty or to the Secretary of State in the following cases :—

- (1) When the memorial is illegible or unintelligible.
- (2) When the memorial contains language which, in the opinion of the authority who would otherwise forward it, is disloyal, disrespectful, or improper.
- (3) When a previous petition of the memorialist (which term includes a rejoinder submitted by the memorialist in answer to a previous petition of some other party) has been disposed of by the Secretary of State and the petition discloses no new facts or circumstances which afford grounds for a reconsideration of the case.
- (4) When the memorialist has not previously appealed to the Crown Representative and received his decision.
- (5) When the memorial is an appeal preferred more than six months after the date on which the memorialist was informed of the orders against which he appeals, provided that the Resident may, in the exercise of his discretion, extend the period to twelve months only, if the delay will facilitate a Settlement of the dispute or other good cause is shown.
- (6) When the memorial refers to matters in which the memorialist is not personally interested.

* (7) When the memorial is in effect an appeal in a boundary case between Indian States in which the decision, original or appellate, of the Political Officer has been passed after enquiry on the spot and confirmed on appeal by the Resident.

* (8) Cases which turn entirely on questions of fact, where the Political Officer and the Resident are in agreement.

(9) When the memorial is an appeal against the withholding of a memorial by the Resident.

(10) When the memorial is a representation against a decision which is declared to be final by any law or rule framed by a competent authority.

(11) When the memorial is a representation against a failure to exercise a discretion vested in the Crown Representative or the Resident.

7. Provided they do not contravene the conditions specified in the preceding section, memorials which are appeals against orders by the Crown Representative, shall be forwarded, except in the following cases in which a discretionary power to withhold the memorials may be exercised:—

(1) When the order appealed against has been passed by the Crown Representative, as a recognised Court of Appeal in regard to a judgment or order of any Court of civil or criminal jurisdiction established, or continued by him.

(2) When the order appealed against is a mere refusal to exercise political control in regard to a judgment or order of any special Court established or continued by the Crown Representative from which Court there is, by its constitution, no appeal, though a general political control over it is declared or understood to exist.

(3) When the order appealed against is a mere refusal to interfere in a matter of purely internal policy with the action or orders of the Ruler of an Indian State, of which the memorialist is a subject: provided that the matter complained of does not appear to be of sufficient importance to deserve the attention of higher authority.

N. B.—This rule also applies to a temporary administration established or continued in an Indian State by the Crown Representative when the temporary administration is appointed to exercise the same powers and occupy the same position as the State administration which it supersedes.

(4) (a) When the memorial is an appeal against an order passed by the Crown Representative on a previous memorial relating to an order of the Resident for the States of Western India under the Giras Court Rules published in Western India States Agency Notification no. 21, dated the 17th April 1926, or relating to his order in second appeal in Giras cases arising in the Sabar Kantha Agency.

(b) When the memorial is an appeal against an order passed by the Crown Representative on a previous memorial relating to an order of the Resident for the States of Western India under rule 6(a) of the Political Courts Rules published in the Western India States Agency Notification no. 30, dated the 20th April 1926.

(c) When the memorial is an appeal against an order passed by the Crown Representative under Rule 3 of the Giras Court Rules published in the Western India States Agency Notification no. 22, dated the 17th April 1926, or is an appeal against an order passed by the Crown Representative in second appeal in Giras Court arising in the Sabar Kantha Agency.

(d) When the memorial is an appeal against an order passed by the Crown Representative under rule 8 of the Political Courts Rules published in the Western India States Agency Notification no. 30, dated the 26th April 1926.

(5) When the memorial is an appeal against an order passed by the Crown Representative in Giras cases from the Gujarat States Agency.

Note.—Memorials analogous to applications for suspension or remission of sentence: under Chapter XXIX of the Criminal Procedure Code should not be withheld unless they fall under clause 6. Memorials from persons under capital sentence will, except those in respect of areas under the Residents at Hyderabad and in Mysore, be dealt with in accordance with the procedure prescribed in Political Department letter No. F. 48-I. B./38, dated the 3rd February 1938. The procedure for the areas under the Residents at Hyderabad and in Mysore has been prescribed in Political Department letter No. F. 91-I. B./37, dated the 31st August 1937.

III. LISTS OF MEMORIALS TO THE SECRETARY OF STATE FOR INDIA AND OF PETITIONS TO THE CROWN REPRESENTATIVE WITHHELD UNDER THE DISCRETIONARY POWERS CONFERRED BY THE ABOVE RULES WILL BE FORWARDED QUARTERLY TO THE POLITICAL DEPARTMENT.

IV. WHEN A PETITION OR MEMORIAL IS WITHHELD, THE WRITER SHOULD BE INFORMED OF THE FACT AND OF THE REASON FOR WITHHOLDING IT.

* The discretion allowed by clauses (7) and (8) of Rule 6 shall be exercised only by the Residents for Baluchistan, Central India, Rajputana, the States of Western India and Kashmir.

New Delhi, the 9th January 1939.

No. 7-G.—His Majesty's Representative for the exercise of the functions of the Crown in its relations with Indian States hereby declares that all memorials (including petitions, letters and applications of the nature of memorials) addressed to the Crown Representative, which are not governed by the memorial rules issued in the notification by the Political Department No. 6-G, dated the 9th January 1939, shall be governed by the petition rules issued by the Government of India in the Home Department, in notification No. F. 6/7,33-II, dated the 19th June 1933 (with such amendments as have been and may hereafter be made), provided that, for the words "Governor-General in Council", the words "Crown Representative" shall be substituted; that for the words "local Government", the word "Governor" shall be substituted; and that for the Schedule appended thereto, the following shall be substituted:—

"SCHEDULE.

*List of authorities included in the words
"Local Government".*

[See Instruction 1 (2).]

1. Chief Commissioners.
2. Residents of the First and Second Class.
3. The Political Officer in Sikkim.
4. The Military Adviser-in-Chief, Indian States Forces."

This notification is issued with the concurrence of the Governor-General in Council.

The 11th January 1939.

No. 8-I. B.—In exercise of the powers conferred by the Indian (Foreign Jurisdiction) Order in Council, 1937, and of all other powers enabling him in that behalf, the Crown Representative is pleased to direct that the following amendment shall be made in the notification of the Political Department, No. 177-I. B., dated the 10th August 1938, namely:—

In the said notification, for the words "subject to the restrictions and conditions imposed on the exercise of such power, and, where such authority is not the Crown Representative, subject to the previous sanction of the Crown Representative," the following shall be substituted, namely:—
"subject to the previous sanction of the Crown Representative where such sanction is necessary for the exercise of the said power."

C. LATIMER,

*Secretary to His Excellency the
Crown Representative.*

The 3rd April 1939.

No. 1201-C.—The following notifications by the Government of the Punjab are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Lahore, the 17th February 1939.

No. A-7 (7)-19-S.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue No. 6 of the Gurmukhi "*Kirti-Lehr*", Meerut, U. P., dated the 5th February, 1939, printed by Baba Karam Singh Dhut (American), editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "*Kirti Lehr*", 145/1, Western Kutchery Road, Meerut, and all other documents containing copies, reprints or translations of, or extracts from the said issue on the ground that it contains matter of the nature described in clauses (a), (b), (d) and (j) of sub-section (1) of section 4 of the said Act read with section 16 of the Criminal Law Amendment Act, XXIII of 1932 and section 3 of the Indian States (Protection) Act no. XI of 1934.

Lahore, the 29th January 1939.

No. A-7(7) 19-S.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue No. 3 of the Gurmukhi "*KIRTI LEHR*", Meerut, U. P., dated the 15th January 1939, printed by Comrade Harmindar Singh (American), editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "*KIRTI LEHR*", 145/1, Western Kutchery Road, Meerut, on the ground that it contains matter of the nature described in clause (d) of sub-section (1) of the said Act.

By order of the Governor of the Punjab,

J. D. PENNY,

Chief Secretary to Government, Punjab.

LAW, COMMERCE AND LABOUR
DEPARTMENT.

NOTIFICATION.

The 1st April 1939.

No. 2346—IM-2/39-Com.—The notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, the 8th February 1939.

No. M.-955.—The following draft of certain further amendments to the Indian Coal Mines Regulations, 1923, which it is proposed to make in exercise of the powers conferred by section 29 of the Indian Mines Act, 1923 (IV of 1923), is published as required by sub-section (1) of section 31 of the said Act, for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 11th May 1939.

Any objection or suggestion which may be received from any person in respect of the said draft before the date specified will be considered by the Central Government.

DRAFT AMENDMENTS.

In the said Regulations—

I. After regulation 70A, the following regulation shall be inserted, namely:—

“70B. (1) In any mine in which inflammable gas has been found during the previous twelve months, all unused workings in which inflammable gas may accumulate and which are not permanently sealed off, shall, at least once in every week, be inspected for the presence of inflammable gas, by the competent person appointed under regulation 70.

(2) The inspection shall be made with an approved locked flame safety lamp, and no additional light shall be used, other than an approved electric torch or lamp.

(3) The result of every such inspection shall be reported by the person making it in the manner required by sub-regulation (5) of regulation 70 and shall be recorded in the book maintained in accordance with sub-regulation (2) of that regulation.

(4) Nothing in this regulation shall be construed to affect the provisions of regulation 70.”

II. After regulation 121, the following regulation shall be inserted, namely:—

“121A. (1) The Chief Inspector may require the manager of any mine in which, or in any part of which, a mechanical ventilator is in use, to submit within one month Standing Orders specifying the action that shall be taken with respect to the withdrawal of workmen from such mine or parts of such mine in the event of a stoppage of the mechanical ventilator.

(2) The Chief Inspector may approve of such Standing Orders or may modify them if, in his opinion, they are defective in any respect, and shall give notice in writing to the manager that such Standing Orders as are approved by him shall be enforced at the mine.

(3) On receipt of the notice from the Chief Inspector, the manager shall post the Standing Orders in conspicuous places at the mine both above and below ground and shall be responsible for securing effective compliance with them.”

III. For clause (g) of regulation 127, the following clause shall be substituted, namely:—

“(g) No person shall have in his possession any unlocked safety lamp or naked light, and if it appears to any person that any safety lamp in his possession is defective or insecure he shall at once remove it from the mine and return it to the person authorised to issue safety lamps.”

IV. After regulation 134, the following regulation shall be inserted, namely:—

“135. (1) In every mine or part of a mine in which the use of safety lamps is for the time being required by or in pursuance of these regulations no person shall have in his possession any match, smoking apparatus or any apparatus of any kind for striking a light except within a completely closed chamber attached to the fuse of a shot.

(2) A competent person appointed in writing by the manager for the purpose shall search all persons employed below ground immediately before they enter such mine or part of a mine for the purpose of ascertaining whether

they have in their possession any article of the nature described in sub-regulation (1).

(3) The person conducting the search shall—

- (a) search or turn out all pockets;
- (b) pass his hand over all clothing; and
- (c) examine any article in the possession of the person searched.

(4) If the person conducting the search suspects that the person searched is concealing any article of the nature described in sub-regulation (1), he shall detain him and as soon as possible refer the matter to the manager or other official authorised by the manager for the purpose who shall not allow such person to enter the mine until he is satisfied that the person has no such article in his possession."

M. S. A. HYDARI,

Secretary to the Govt. of India.

The 4th April 1939.

No. 2413—HIC-22/39-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

EXPORT CESSSES.

New Delhi, the 18th March 1939.

No. 311 (1)-Tr. (I.E.R.)/39.—In exercise of the power conferred by sub-section (1)

of section 3 of the Indian Tea Cess Act, 1903 (IX of 1903), the Central Government, on the recommendation of the Indian Tea Market Expansion Board, is pleased to prescribe that the rate of the customs duty to be levied and collected on tea produced in India and exported from any customs-port to any port beyond the limits of British India shall be Rupee one and annas six per hundred pounds.

H. DOW,

Secy. to the Govt. of India.

The 4th April 1939.

No. 2414—HIC-23/39-Com.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

IMPORT AND EXPORT REGULATIONS.

New Delhi, the 18th March 1939.

No. 262 (1)-Tr. (I. E. R.)/39.—In pursuance of section 13 of the Indian Tea Control Act, 1938 (VIII of 1938), the Central Government, after consulting the Indian Tea Licensing Committee, is pleased to declare that the Indian export allotment of tea for the financial year 1939-40 shall be 244,918,624 pounds avoirdupois, being ninety per cent. of India's standard export figure.

H. DOW,

Secy. to the Govt. of India.